

ITEM NO.20

COURT NO.8

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 9831/2024

(Arising out of impugned final judgment and order dated 13-03-2024 in WPL No. 10895/2023 passed by the High Court Of Judicature At Bombay)

M/S. SHREE VYOM GROUP BUILDERS AND DEVELOPERS

Petitioner(s)

VERSUS

NEW JAGRUTI COOPERATIVE HOUSING SOCIETY
LIMITED (PROP.) & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.102536/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.102538/2024-EXEMPTION FROM FILING O.T.)

Date : 29-07-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Shyam Divan, Sr. Adv.
Mr. Udayaditya Banerjee, AOR
Ms. Shubhangi Pandey, Adv.
Mr. Arpith Varaprasad, Adv.
Mr. Saday Mondol, Adv.

For Respondent(s) Mr. Shekhar Naphade, Sr. Adv.
Mr. Neeraj Kishan Kaul, Sr. Adv.
Mr. Shubam Kumar, Adv.
Mr. Anubhav Jain, Adv.
Mr. Nayan Saini, Adv.
Ms. Aishwarya Das, Adv.
Ms. Farha Hashmi, Adv.
Ms. Salonee Paranjape, Adv.
Mrs. Parveen Qureshi, Adv.
Mr. Anup Raj, Adv.
Mr. Varun Tyagi, Adv.
Mr. Ritwik Mahapatra, Adv.
Mr. Lokesh Baimad, Adv.
Mr. Chand Qureshi, AOR

Mr. Balaji Srinivasan, AOR

Mr. Apoorv Kurup, Adv.
Mr. Arjun D Singh, Adv.
Ms. Leena Shah, Adv.

Mr. Dipen Furiya, Adv.
Ms. Ankita Sharma, AOR
Mr. Vishnu T Menon, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

After hearing learned senior counsel appearing for the parties, in the peculiar facts and circumstances of the case, we see no reason and ground to interfere with the impugned order passed by the High Court. The Special Leave Petition is, accordingly, dismissed.

Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER